

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE FIFTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 28597 OF 2024

Between:

1. Roshini Kesavan, D/o. Kesavan C., Aged about 18 years, Occ. Student, H.No.6-3-628/14, G2 Raaga Springs Apartment, Ravindra Nagar, Khairatabad, Hyderabad, Telangana.
2. Gonela Srivani, D/o. Gonela Srinivas, Aged about 22 years, Occ. Student, H.No.2-62/7, Somadevarapally, Dharmasagar, Hanumakonda, Telangana.
3. Megha Girish Umadi, D/o. Girish Umadi, Aged about 18 years, Occ. Student, H.No.A2-53 T V Colony, Chruch Colony, Ramanthapur, Amberpet, Hyderabad, Telangana

...PETITIONERS

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner request for online registration for admission into MBBS/BDS course under Management Quota B and C Category in next phase of counselling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioners to upload online application for admission into MBBS/BDS course

under Management Quota B and C category for the academic year 2024-25 in next phase of counseling.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner request for online registration under Management Quota "B C" Category for admission into MBBS/BDS course in the next phase of counseling for the academic year 2024-25, pending disposal of writ petition and pass

Counsel for the Petitioner: SRI L. RAM SINGH

**Counsel for the Respondent No.1: SRI T. RAMESH, LEARNED
AGP FOR MEDICAL HEALTH FW**

**Counsel for the Respondent No.2: SRI G. RAVI, LEARNED COUNSEL
REPRESENTING FOR SRI A. PRABHAKAR RAO, SC FOR KALOJI NARAYANA
RAO UNIVERSITY OF HEALTH SCIENCES**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.28597 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. L.Ram Singh, learned counsel for the petitioners.

Mr. T.Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department appears for respondent No.1.

Mr. G.Ravi, learned counsel representing Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. The petitioners in this writ petition have prayed for the following relief:

“For the reasons stated in the accompanying affidavit, it is prayed that this may be pleased to issue

an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioners' request for online registration for admission into MBBS/BDS course under Management Quota "B & C" category in the next phase of counseling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioners to upload online application for admission into MBBS/BDS course under Management Quota "B & C" Category for the academic year 2024-25 in the next phase of counseling and pass such other order or orders as this Court may deem fit and proper in the circumstances of the case."

4. Learned counsel for the petitioners submitted that even though the petitioners had applied for admission against competent authority quota seats in 'A' category, inadvertently they could not upload for management quota seats in 'B & C' category. Therefore, they approached respondent No.2 to consider their request under management quota 'B & C'

category, but respondent No.2 is not permitting them to seek admission against Management Quota 'B & C' category seats. He further submitted that the petitioners be granted liberty to submit a representation to the University, and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web option. However, it is fairly submitted by him that, in case the petitioners submit a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioners to submit a representation before the University with regard to their grievance. Needless to state that in case

such a representation is made, the University shall decide the same within a period of three (03) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter. No order as to costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/-P. PADMANABHA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, The State of Telangana, Hyderabad-500 055
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to Sri L. Ram Singh, Advocate [OPUC]
4. One CC to Sri A. Prabhakar Rao, SC for Kaloji Narayana Rao University of Health
5. Two CCs to GP for Medical Health Family Welfare, High Court for the State of Telangana, at Hyderabad [OUT]
6. Two CD Copies

TJ

BS

HIGH COURT CC TODAY

DATED:15/10/2024



ORDER

WP.No.28597 of 2024

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

9 copies
KF
16/10/24